

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.33/2008
This the 18th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Chandrawati aged about (Nil) years W/o Late Sri Radhey Lal,
R/O Village Lonaha Post Piparsand, Lucknow.

...Applicant.

By Advocate: Shri D. Awasthi.

Versus.

1. Union of India through the Secretary, Ministry of Defence,
New Delhi.
2. Principal Controller of Defence Accounts, Allahabad.
3. Garrison Engineer, 09 Carriappa Road, Lucknow.

By Advocate: Shri S.K. Tewari.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

1. Heard Shri D. Awasthi, the learned counsel for the applicant and Shri S.K. Tewari, the learned counsel for respondents.
2. The applicant has filed this OA for grant of family pension stated that he made a representation, which is still pending before the respondent authorities for consideration. Without disposal of pending representation, the applicant is not at all justified in file the OA for issuing any directions to the respondent authorities.
3. In view of above circumstances, the OA is disposed of with a direction to the respondent authorities to consider the representation



of the applicant dated 06.07.2007 covered under (Annexure-3) and to pass reasoned order as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

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18.01.08